

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION Nos.614/2017 & 723/2017**

**Date of Decision: 27.09.2018.**

***CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)***  
***HON'BLE SHRI R.N. SINGH, MEMBER (J)***

Shri Bankelal Shrinath Yadav,  
Age 58 years, Occ. Service,  
R/at Flat No.B/02, Gokul Classic  
Gokul Township, Agashi Road,  
Virar (W), Tal. Vasai, Dist. Palghar,  
Working Address:  
Chief Security Commissioner (RPF)  
H.Q. Western Railway Churchgate,  
Mumbai 400 020.  
(By Advocate Shri R.K. Singh)

... *Applicant*  
*in both the OAs.*

**VERSUS**

1. Union of India,  
Through General Manager,  
Western Railway, H.Q. Churchgate,  
Mumbai 400 020.
2. I.G.-cum-Chief Security Commissioner,  
Railway Protection Force (RPF)  
H.Q. Western Railway, Churchgate,  
Mumbai 400 020.
3. Deputy Chief Security Commissioner,  
Railway Protection Force (RPF)  
H.Q. Western Railway, Churchgate,  
Mumbai 400 020.

... *Respondents*  
*in both the OAs.*

(By Advocate Shri Chetan Agarwal)

**ORDER** (Oral)  
Per : Shri R.N. Singh, Member (J)

At the outset, learned counsel for the applicant submits under instructions of his client, (the applicant, who is present in

Court) that during the pendency of these OAs the impugned charge Memorandum has culminated into final order of penalty and therefore, he seeks permission to challenge the same in accordance with law.

**2.** Accordingly, both the OAs are dismissed as withdrawn with liberty in accordance with law. No order as to costs.

**(R.N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

*dm.*